

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 423 of 2020

In the matter of:

V. K. Shetty

....Appellant

Vs.

Kavitha Surana

....Respondent

Present:

Appellant: Present but appearance not marked.

Respondent:

ORDER

13.03.2020: On the ground of illness of counsel for the Appellant, appeal is adjourned.

Post the appeal for admission as 'fresh case' on **7th April, 2020**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

[Alok Srivastava]
Member (Technical)

am/rr